

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1459**

**TO BE ANSWERED ON THE 29<sup>TH</sup> JULY, 2025/ SRAVANA 7, 1947 (SAKA)**

**CYBER CRIME PREVENTION AGAINST WOMEN AND CHILDREN SCHEME**

**1459. DR. NISHIKANT DUBEY:  
SHRI P P CHAUDHARY:  
SHRI P C MOHAN:  
SHRI YOGENDER CHANDOLIA:  
SHRI TEJASVI SURYA:  
SHRI RAMESH AWASTHI:  
DR. MANNA LAL RAWAT:  
SHRI CHAVDA VINOD LAKHAMSHI:  
SHRI ANURAG SHARMA:  
SHRI DILESHWAR KAMAIT:  
SHRI CAPTAIN BRIJESH CHOWTA:  
SMT. HIMADRI SINGH:  
SHRI VIJAY BAGHEL:  
SHRI CHHATRAPAL SINGH GANGWAR:  
MS KANGNA RANAUT:  
SHRI ALOK SHARMA:  
SHRI BHARTRUHARI MAHTAB:  
SHRI JANARDAN SINGH SIGRIWAL:  
SMT. KAMLESH JANGDE:  
SHRI KANWAR SINGH TANWAR:  
SHRI KARAN BHUSHAN SINGH:  
SMT. SHOBHANABEN MAHENDRASINH BARAIYA:  
SMT. APARAJITA SARANGI:  
SHRI JAGDAMBIKA PAL:  
SHRI VISHNU DAYAL RAM:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the total amount of funds (in crores) released to States and UTs particularly Madhya Pradesh and Rajasthan under the Cyber Crime Prevention against Women and Children (CCPWC) scheme since the inception of the scheme;**

**(b) the number of Cyber Forensic-cum-Training Laboratories established across the country under the said scheme, State-wise particularly in Madhya Pradesh, Himachal Pradesh, Rajasthan and Dakshina Kannada district along with the details thereof;**

**(c) the year-wise and district-wise number of police personnel trained so far under the said scheme in Rajasthan;**

**(d) whether Cyber Forensic-cum-Training Laboratories have been established/are proposed to be established under the CCPWC scheme in Chhattisgarh; and**

**(e) if so, the names of the States/UTs which have so far been unable to establish Cyber Forensic-cum-Training Laboratories under the CCPWC scheme along with the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS**

**(SHRI BANDI SANJAY KUMAR)**

**(a) to (e): ‘Police’ and ‘Public Order’ are State subjects as per the Seventh Schedule of the Constitution of India. The States/UTs are primarily responsible for the prevention, detection, investigation and prosecution of crimes including cyber crime through their Law Enforcement Agencies (LEAs). The Central Government supplements the initiatives of the States/UTs through advisories and financial assistance under various schemes for capacity building of their LEAs.**

**To strengthen the mechanism to deal with cyber crimes, including cyber crimes against women and children in a comprehensive and coordinated manner, the Central Government has taken steps which, inter-alia, include the following:**

**i. The Ministry of Home Affairs has released financial assistance under the ‘Cyber Crime Prevention against Women and Children (CCPWC)’ Scheme, to the States/UTs for their capacity building such as setting up of cyber forensic-cum-training laboratories, hiring of junior cyber consultants and training of LEAs’ personnel, public prosecutors and judicial officers. State-wise details of funds released to the States/UTs up to 31.03.2024 under CCPWC Scheme is at Annexure.**

**ii. Cyber Forensic-cum-Training Laboratories have been commissioned in 33 States/UTs namely Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Gujarat, Haryana, Himachal Pradesh, Kerala, Karnataka, Madhya Pradesh, Maharashtra, Mizoram, Odisha, Sikkim, Telangana, Uttarakhand, Uttar Pradesh, Goa, Meghalaya, Nagaland, Dadra and Nagar Haveli & Daman and Diu, Punjab, Tripura, Puducherry, Chandigarh, J&K, Rajasthan, West Bengal, Jharkhand, Manipur, Andman & Nicobar Islands and Delhi. In Tamil Nadu the laboratory is only partially functional.**

**iii. Training curriculum has been prepared for LEA personnel, Public Prosecutors and Judicial officers for better handling of investigation and prosecution. States/UTs have been requested to organize training programmes. More than 24,600 LEA personnel, Public Prosecutors and Judicial officers have been provided training on cyber crime awareness, investigation, forensics etc. under CCPWC Scheme. Specific data regarding police personnel trained year-wise and district-wise is not maintained centrally.**

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**State-wise details of funds released to the States/UTs up to 31.03.2024 under CCPWC Scheme**

(Rupees in Crore)								
S.No.	States/UTs	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24
1	Andhra Pradesh	4.42	0	0	0	0.49	0	1.24
2	Arunachal Pradesh	1.65	0	0	0	0	0	0
3	Assam	4.19	0	0	0	0	0	0
4	Bihar	2.47	0	0.6	0.12	0	0	0
5	Chhattisgarh	2.59	0	0	0	0.29	0	0.39
6	Goa	1.63	0	0	0	0	0	0.29
7	Gujarat	2.72	0	0.73	0	0	0	0
8	Haryana	2.53	0	0	0	0.23	0	1.28
9	Himachal Pradesh	1.65	0	0.04	0.12	0.12	0	0
10	Jammu and Kashmir	1.7	0	0	0	0	0	0
11	Jharkhand	1.82	0	0	0	0.34	0	0
12	Karnataka	4.46	0	0	0	0.4	0	0.96
13	Kerala	4.35	0	0	0	0	0	0.64
14	Madhya Pradesh	2.85	0	0	0	0	0	1.06
15	Maharashtra	4.58	0	0	0	0	0	0.92
16	Manipur	1.63	0	0	0	0.26	0	0
17	Meghalaya	1.62	0	0	0	0	0	0.06
18	Mizoram	1.62	0	0	0.12	0.12	0	0.16
19	Nagaland	1.63	0	0.08	0	0	0	0
20	Odisha	2.62	0	1.2	0	0.2	0	0
21	Punjab	2.55	0	0	0	0	0	0
22	Rajasthan	4.4	0	0	0	0.47	0	0.75
23	Sikkim	1.62	0	0	0	0	0	0.03
24	Tamil Nadu	2.99	0	0	0	0.35	0	0
25	Telangana	4.34	0	0	0	0	0	1.05
26	Tripura	1.64	0	0	0	0.12	0	0
27	Uttar Pradesh	4.71	0	0	0	0	0	0
28	Uttarakhand	1.66	0	0	0	0	0	0.75
29	West Bengal	4.32	0	0	0	0.24	0	0.26
30	A&N Islands	1.62	0	0	0	0	0	0
31	Chandigarh	1.61	0	0	0	0	22.35	0
32	Dadra and Nagar Haveli & Daman and Diu	3.20	0	0	0	0	0	0
33	Delhi	2.51	0	0	0	0	0	0
34	Ladakh	0	0	0	0	0	0	0
35	Lakshadweep	1.6	0	0	0	0	0	0.85
36	Puducherry	1.63	0	0	0	0.12	0	0
Total		93.13	0	2.65	0.36	3.75	22.35	10.69

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